

Committee on Deep Sea Fishing Policy. The Committee inter-alia recommended that all permits issued for fishing by Joint Venture/Charter/Lease/Test Fishing should immediately be cancelled subject to legal processes as may be required. In respect of this recommendation, it has been decided that action to cancel such permits/permissions has to be taken in consultation with the Ministry of Law in individual cases, on violation of MZI Act, 1981, Rules framed thereunder and/or terms and conditions of such letters of permits/permissions.

[Translation]

#### Litigation in Service Matters

1718. SHRI JAGDAMBI PRASAD YADAV : Will the PRIME MINISTER be pleased to state :

(a) the steps proposed to be taken by the Government to reduce the number of litigation in service matters;

(b) whether the Central Administrative Tribunal takes much time to dispose of the cases due to postponement of the cases, again and again and by taking long period;

(c) if so, the steps taken to dispose of these cases immediately and to ensure that decision is taken within six months on any matter;

(d) whether it is also a fact that Members of the Administrative Services Tribunals retire in a very short period and thereby making it difficult to two Members Bench;

(e) whether the Government propose to appoint the Legal Experts and Judges from the Judiciary Service; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) All the Ministries/ Departments of the Governments of India have been advised to strictly adhere to and properly implement the prescribed policies, rules, orders etc. so that the litigation is reduced to a minimum. Instructions have also been issued to them to review their staff grievance redressal machinery, identify the grievance prone areas with a view to remedying for defects, simplify the rules and procedures and take steps for fixing time-norms for disposal of all staff matters.

(b) to (d). No comparative study has been undertaken to compare the time taken in disposal of cases by other courts vis-a-vis Central Administrative Tribunal. Adjournments are granted by the Tribunal in their judicial capacity. Government has issued

instructions to all Ministries/Departments to properly and effectively defend their cases in the Tribunal. Efforts are also made to fill up the vacancies at the levels of Vice-Chairman and Member in the Tribunal as expeditiously as possible in accordance with the provisions of the Administrative Tribunals Act, 1985.

(e) and (f). A Court in the Tribunal consists of one Member from the judicial stream and th other from the administrative stream. Serving/retired High Court Judges and Judicial Officers are already being appointed against the posts of Vice-Chairman and Judicial Members in the Tribunal.

[English]

#### Exploration of Gas in Southern Assam

1719. SHRI DWARAKA NATH DAS : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that oil exploration in Southern Assam is slow as out of total 10 wells only two are operational; and

(b) the steps taken to explore more oil there?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) and (b). The Southern Assam constitutes the South of Dhansiri Valley and Cachar area. Presently 5 seismic crews and 4 drilling rigs are deployed by ONGC to carry out exploration activities in Southern Assam.

Recently Government of India has also awarded three blocks in Southern Assam for exploration to private/multinational companies.

#### Illegal Structures

1720. SHRI I.L.D. SWAMI : Will the PRIME MINISTER be pleased to refer to the answer given to Unstarred Question No. 4398 dated September 4, 1996 regarding illegal structures and state :

(a) whether the information has since been collected;

(b) if so, the details thereof; and

(c) if not; the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI U. VENKATESWARLU) : (a) Yes, Sir.

(b) The details of the cases in which stay orders were granted by the Delhi High Court as reported by the Municipal Corporation of Delhi and New Delhi Municipal Council are given in the attached Statement.

(c) Does not arise in view of the reply to part (b) above.

## STATEMENT

List of cases of Stay Orders granted by Delhi High Court against Demolition of Unauthorised Construction as Reported by MCD and NDMC.

S.No.	Suit No.	Title of the case	Property No.
1	2	3	4
<b>Municipal Corporation of Delhi</b>			
<b>Nerala Zone.:</b>			
1.	CWP 2504/93	Sh. Prem Chand Garg Vs. M.C.D.	19/20. Revenue Estate of Singhu Border, Narela
2.	CWP 4464/92 CWP 8064/92	Rama Vihar Welf. Residents Assn. Vs. M.C.D.	Unauthorisedly raising of colony Rama Vihar in village Mohdpur Majara, Delhi.
3.	CWP 154/95 CWP 298/95	Rama Vihar Welf. Ass. Delhi Vs. M.C.D.	Unauthorisedly raising of colony Rama Vihar in Village Mahdpur Majara, Delhi.
<b>Civil Line Zone :</b>			
4.	CWP 1326/94	Kusumdeep Shopkeepers Assn. Vs. M.C.D.	Kusumdeep Commercial Complex, Azadpur.
5.	CWP 476/95	Invitation Banquet Hall Vs. M.C.D.	B-52, G.T. Karnal Road Indl. Area, Model Town.
6.	CWP 1574/94	Ravi Bros. Vs. M.C.D.	1590, Madrasa Road, Kashmere Gate.
7.	CWP 1586/95	Dyerstone Vs. M.C.D.	10, Alipur Road, Civil Lines.
<b>City Zone :</b>			
8.	CWP 1319/96	Vijay Kr. Jain Vs. Memo Devi and ors (MCD)	2393-2403, Chatta Shahji, Chawri Bazar
9.	CWP 2666/95	Shanti Devi Vs. Suman Jain and ors (MCD).	1568-1568-A, Bhagirath Place, Chandni Chowk
<b>Central Zone :</b>			
10.	CWP 21/93	M/s. Meet's Bar-Be Que Vs. MCD and Ors.	A-50, Defence Colony
11.	CWP 620/93	Sh. Rajan Mehta Vs. M.C.D.	N-1, NDSE-I.
12.	CWP 4213/92	M/s. Rajul Departmen- tal Store Vs. MCD.	N-9, NDSE-I.
13.	CWP 714/93	Sh. Gautam Mahajan Vs. M.C.D.	47/1, Friends Colony.
14.	CWP 164/94	Smt. Sita Rani Sharma Vs. M.C.D.	C-471, Defence Colony.
15.	CWP 1068/94	Dr. T.R.S. Goel Vs. M.C.D.	D-104, Defence Colony.
16.	CWP 2055/94	Sh. Sukhdev Midha Vs. Bhimsen Rajpal	E-20, Lajpat Nagar-II.
17.	CWP 935/95	M/s. Modi Rubber Ltd. Vs. DDA and Ors. (MCD)	Plot No. 4.5, 6 and 7 LSC, New Friends Colony.

1	2	3	4
18.	CWP 4200/95	Smt. Sudarshan Bhatia Vs. M.C.D.	22/139-A D/S. Vikram Vihar, Lajpat Nagar-IV.
<b>Shahdara (North) Zone :</b>			
19.	CWP 620/95 I.A. 2340/95	Smt. Kalawati Vs. M.C.D.	1/11701, PUNCHSHEEL Garden, Shahdara
<b>S.P. Zone :</b>			
20.	CWP 321/93	Manav Ratan Vs. Delhi Admn and Ors (MCD)	2670, Basti Punjabian
21.	CWP 1060/95	Smt. Kanta Nagpal Vs. Krishana Deve and Ors. (M.C.D.)	3961-65, Phatak Namak
22.	CWP 2039/94 CWP 3364/94	Sh. Roopchand Vs. M.C.D.	11071, Doriwalan
<b>West Zone :</b>			
23.	CWP 1852/96 7112/96A	Raj Kumar Pahwa and Ors. Vs. MCD and Ors.	H-3, Rajouri Garden.
<b>Karol Bagh Zone :</b>			
24.	CWP 1408/95	Leelanesan Leasing Co. Vs. M.C.D.	4/27, WEA, Karol Bagh.
<b>New Delhi Municipal Council :</b>			
(1)	CWP 3980/95	Gaya Prasad and others Vs. NDMC.	JJ Cluster Dhobi Ghat No. 15, South Avenue, Delhi.

### Foreign Investment in Housing Sector

1721. SHRI NARAYAN ATHAWALAY : Will the PRIME MINISTER be pleased to state

(a) whether the US-India Business Council delegation has urged the Government to consider law to facilitate foreign investment in the housing sector;

(b) if so, the details thereof alongwith the reaction of the Government thereto;

(c) whether the Government propose to initiate changes in the investment policy of housing sector to promote foreign direct investment to overcome the backlog of investment in House sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI U. VENKATESWARLU) : (a) and (b). The US-India Business Council Delegation have inter-alia urged the Government to consider foreign investment in the housing sector. The Delegation has been informed that the housing sector is presently closed to foreign investment except for investment by Non-Resident Indians/Persons of Indian Origin and Overseas Corporate Bodies predominantly owned by them.

(c) and (d). There is no such decision at present.

### Allotment of LPG Agencies

1722. SHRI SANDIPAN THORAT : Will the PRIME MINISTER be pleased to state

(a) whether the Government have received any complaints of irregularities committed by Oil Selection Board in allotment of Gas/Petroleum/Kerosene dealership in Maharashtra during the last three years;

(b) if so, the details thereof and the action taken thereon;

(c) the details of cases where the selection was considered invalid and names of the places for which dealerships were cancelled;

(d) whether the number of dealerships are being operated in Maharashtra on adhoc/caretaker basis for years and action taken for award of such dealerships through regular selection;

(e) whether delay in reconstitution of Regional Oil Selection Board for Western Region has affected marketing plan and the steps taken in this regard; and

(f) the district-wise details of marketing plan for enhancing dealership network of various oil PSUs-PSUwise for the current year in Maharashtra?